

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1011
ANSWERED ON:10.07.2009
AMENDMENT OF SEBI AND SCR ACT
Botcha Lakshmi Smt. Jhansi

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government proposed to amend the Securities and Exchange Board of India (SEBI) Act and Securities and Contract Regulation Act (SCRA);
- (b) if so, the details thereof and reasons therefor; and
- (c) the time by which these Act are likely to be amended ?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) to (c) : There is a proposal to bring about comprehensive amendments to Securities and Exchange Board of India Act, 1992, The Securities Contracts (Regulation) Act, 1956 and the Depositories Act, 1996.